

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. 869 of 96

Date of order: 16.02.2000

Present: Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman
Hon'ble Mr. B. P. Singh, Administrative Member

PARTHA SARATHI BOSE

VS

UNION OF INDIA & ORS.

For the Petitioner(s): Mr. Samir Ghosh, counsel

For the Respondents: Mrs. K. Banerjee, counsel

ORDER

S.N.Mallick, V.C.:

This matter has come up for final disposal to-day on the submission of Mrs. K.Banerjee, 1d. counsel for the official respondents that the instant application has become infructuous as the petitioner's grievance ventilated in the OA does no longer stand.

2. In this OA the petitioner's principal relief is for a direction upon the respondent authorities not to appoint and/or absorb respondent No. 8 as Dy. Superintendent of Police (CBI) without considering the case of the applicant. Mrs. Banerjee has produced before us a communication received by her from the respondent authorities dated 27.1.2000 wherein it has been stated that the said respondent No. 8, Shri P.S.Mukhopadhyay, Dy. SP has been repatriated to his parent cadre i.e. West Bengal Police on 29.11.99. In such circumstances, the case of his continuance in the CBI beyond the maximum tenure period as also his absorption in the CBI had not been considered by the respondents. The release order of the said respondent No. 8 dated 29.11.99 has also been produced before us.

3. Mr. Samir Ghosh, 1d. counsel appearing for the petitioner concedes that in view of the changed situation, there is no basis of the petitioner's grievance as stressed in the OA.

4. In view of the above, we do not find anything to adjudicate in this case in view of change of event. OA is disposed of being infructuous. Copies of the order dt. 29.11.99 be kept on record.

29/2/00
- MEMBER(A) -

AS
VICE CHAIRMAN